CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 468/TT/2024

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

period and determination of transmission tariff for the 2024-29 tariff period for Combined Asset under the "System

Strengthening-II" in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited

and (TANGEDCO) and Others

Petition No. 207/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

period and determination of transmission tariff for the 2024-29 tariff period for Combined Asset under the Transmission System associated with the Sasan Ultra Mega Power Project

(UMPP).

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Management Company Limited

(MPPMCL) and Others

Parties Present: Shri Mohd. Mohsin, PGCIL

Shri Vishal Sagar, PGCIL Ms. Anshul Garg, PGCIL Shri Divyanshu Mishra, PGCIL Shri Arjun Malhotra, PGCIL

Petition No. 286/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

period and determination of transmission tariff for the 2024-29 tariff period for Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after

formation of POSOCO) in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and

Others



Petition No. 285/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

period and determination of the transmission tariff for the 2024-29 tariff period for assets under the "Fibre Optic Communication system (847.124 km) in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links"

in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited

(TANGEDCO) and Others

Petition No. 291/TT/2025

Subject : Petition for truing up of fees & charges for the 2019-24 tariff

period and determination of fees & charges for the 2024-29 tariff period for Communication Scheme under National Load

Dispatch Centre (POWERGRID portion).

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 292/TT/2025

Subject : Petition for truing up of fees and charges for the 2019-24 tariff

period for the Unified Load Despatch & Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after

formation of POSOCO) in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 293/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

period and determination of transmission tariff for the 2024-29 tariff period for Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K PDD, and Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K PDD under "Expansion and Replacement of existing SCADA/EMS System at SLDC's of Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)



Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 290/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 tariff

period and determination of transmission tariff for the 2024-29 tariff period for Combined Assets under "Transmission System associated with Koteshwar HEP" in the Northern Region

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 294/TT/2025

Subject : Petition for approval under sub-Section (4) of Section 28 of the

Electricity Act 2003 for truing up and determination of fees and charges for the 2019-24 and 2024-29 tariff periods for the Unified Load Dispatch & Communication Scheme (POWERGRID portion) i.e. Communication System portion and SLDC system retained by the Petitioner after formation of

POSOCO) in Eastern Region

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and

Others

Parties Present : Shri Mohd. Mohsin, PGCIL

Shri V.C. Sekhar, PGCIL Shri Angaru Naresh, PGCIL Shri Vishal Sagar, PGCIL

Ms. Suchitra Rani Gautam, PGCIL Shri Vivek Kumar Singh, PGCIL

Shri Amit Yadav, PGCIL Ms. Anshul Garg, PGCIL Shri Abhijit Daimari, PGCIL Shri Arjun Malhotra, PGCIL

Date of Hearing : 13.3.2025

Coram : Shri Ramesh Babu V., Member

Shri Harish Dudani, Member



Record of Proceedings

The representatives of the Petitioners submitted that the present Petitions had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period. The representatives of the Petitioners requested that the transmission tariff be allowed as claimed in the respective Petitions.

- 2. None were present on behalf of the Respondents despite notice.
- 3. After hearing the Petitioners' representatives, the Commission directed the Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
- 4. The Petitioner was directed to submit the following information in the respective Petitions, on an affidavit, within a week, with a copy to the Respondents:

Petition Nos. 468/TT/2024, 207/TT/2025, 293/TT/2025 and 290/TT/2025

- a. Copy of the Investment Approval.
- b. Whether any transmission assets covered in the Petitions have been decapitalized? If so, provide the details of the same.

Petition Nos. 285/TT/2025, 291/TT/2025, 292/TT/2025 & 294/TT/2025

- a. Asset-wise actual O&M expenditure, including head-wise details for the 2019-24 tariff period.
- 5. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

